Action on Letters to the Editor by Information Officers attached to Ministries

10056. SHRI RAJE VISHVESHWAR RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Information Officers attached to Ministries are duty bound to read letters of Editors published in newspapers containing grievances against government office and send them to concerned Secretaries for necessary action;

(b) whether the Secretaries are duty bound to send proper replies to the aggrieved persons; and

(c) the details guidelines, if any laid down for the same?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). As a part of its feed-back service, the Press Information Bureau prepares Press reviews which take into account relevant contents of the 'Letters to the Editor' columns also. The purpose is to keep abreast of emerging trends of opinion but not to prepare a catalogue of individual grievances. The reviews are seen by officials of the Ministries concerned and, where necessary, corrective action is taken. These are no special guidelines on the subject but it is one of the functions of Press Information Bureau officers to prepare Press reviews and to study them carefully.

मंत्रालय में पेट्रोल पर होने वाले व्यय में कमी

10057. **श्री अनन्त राम जायसवाल :** क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय अथवा राज्य सरकारों के मंत्रालयों/विभागों और सरकारी उपक्रमों के स्वामित्व में लगभग 80 प्रतिशत कारें हैं ;

(ख) यदि हां, तो क्या सरकार ने पेट्रोल पर होने वाले व्यय पर नियंत्रण करने अथवा उसमें कमी करने के लिए वर्ष 1978-79 के दौरान कोई कार्यवाही की है और यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) क्या सरकार पेट्रोल पर होने वाले व्यय में वृद्धि को ध्यान में रखते हुये अध्यादेश जारी करके अथवा विधेयक लाकर पेट्रोल पर होने वाले व्यय की सीमा निर्धारित करेगी ; यदि नहीं, तो इसके क्या कारण हैं ?

पेट्रोलियम रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) निजी रूप से रखी गई कारों (मोटर गाड़ियों) की तुलना में केन्द्रीय सरकार तथा राज्य सरकारों के मंत्रालय/विभागों तथा सार्वजनिक प्रतिष्ठानों द्वारा रखी गई गाड़ियों की सही सही प्रतिशतता के सम्बन्ध में जानकारी उपलब्ध नहीं है क्योंकि इस प्रकार के आंकड़े रखे नहीं जाते।

(ख) सरकार का यह इरादा है कि पेट्रोल की खपत में समस्त रूप से कमी की जाये। मार्च, 1979 में केन्द्रीय मंत्रालयों/विभागों तथा राज्य सरकारों/केन्द्र प्रशासित प्रदेशों का ध्यान पेट्रोल की खपत में तीव्र वृद्धि की ओर आकृष्ट किया था और उनसे अनुरोध किया गया है कि उनके नियंत्रण में आने वाले विभागों, सार्वजनिक प्रतिष्ठानों के सम्बन्ध में 1978-79 की खपत की तुलना में 1979-80 के दौरान पेट्रोल की खपत में 15 प्रतिशत की बचत करें।

(ग) उपर्युक्त (ख) में जो कुछ कहा गया है उसके अतिरिक्त पेट्रोल की खपत में बचत मुख्यतः जनता के सहयोग द्वारा ही की जा सकती है। अतः एक अध्यादेश जारी करके या एक विधेयक लाकर पेट्रोल पर व्यय के लिए एक सीमा निश्चित करना आवश्यक नहीं समझा जाता।

आपातकाल के दौरान सेवा से निकाले गए कर्मचारी

10058. **श्री लहानू शिड़वा कोम :** क्या उप-प्रधान मंत्री तथा रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) आपातकाल के दौरान देश में

आयुध कारखानों से कितने कर्मचारी सेवा से निकाले गए;

(ख) उनकी राज्यवार, संख्या कितनी है; और

(ग) इस बीच कितने कर्मचारियों को बहाल कर दिया गया है?

रक्षा मंत्रालय और परमाणु ऊर्जा, इलेक्ट्रोनिक्स, विज्ञान तथा प्रौद्योगिक और अन्तरिक्ष विभागों में राज्य मंत्री (प्रो० शेर सिंह) : (क) 534।

(ख) पश्चिम बंगाल	.	44
महाराष्ट्र .	.	169
मध्य प्रदेश	.	172
उत्तर प्रदेश	.	113
तमिलनाडु	.	33
संघ शासित राज्य		
चंडीगढ़ .		3
		534

(ग) 292

Price Freeze on Drugs

10059. SHRI S. R. REDDY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the price freeze on drugs since March 29, 1978 when Government announced acceptance of the recommendations of the Hathi Committee has been lifted and a revised price control order with retrospective effect from March 31 last has been notified; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The Drugs (Prices Control) Order, 1979, embodying the new Drug Pricing Policy (forming part of the Statement on New Drugs Policy issued on March 29, 1978), has replaced the Drugs (Prices Control) Order, 1970, with effect from March 31, 1979.

(b) A copy of the Drugs (Prices Control) Order, 1979, has already been placed on the Table of the Lok Sabha on April 24, 1979. In the case of cat. I & II formulations, leader prices to be notified under para 12 of the Order, would operate as the ceiling sale prices for all the manufacturers of such formulations. In pursuance of this provision, leader prices for various packs/strengths of Cat. I & II formulations have been notified on April 2, 1979. The manufacturers whose prices are above the leader prices are obliged to bring down their prices to the leader level whereas the manufacturers whose prices are below the leader level cannot increase their prices without prior approval of the Government.

In the case of Cat. III formulations, the existing prices as fixed under Drugs (Prices Control) Order, 1970, would continue to be in force until altered by the Government. In respect of formulations not specified in the Third Schedule of the Drugs (Prices Control) Order, 1979, manufacturers have the freedom to revise their prices under intimation to the Government. However, the profits earned on such formulations would also count towards the ceiling profit retainable by the manufacturer under the norms laid down in the Fifth Schedule of the Order.

SC/ST Employees of Military Farm

10060. SHRI DAYA RAM SHAKYA: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) what percentage has been reserved for SC/ST employees working as storekeepers in Military Farm for their promotion from LDSK to UDSK;

(b) how many SC/ST employees working as LDSK in Military Farm have been promoted as UDSK against the reservation;